

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.

ORIGINAL APPLICATION No.62 OF 2020

Environment Protection and
Anti Pollution Group Trust

...Applicant

Versus

The Union of India & Ors

...Respondents

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Filed by
Thiru. S. Sai Sathya Jith
Advocate, Chennai.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 62 of 2020

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**ACTION TAKEN REPORT FILED BY THE
TAMIL NADU POLLUTION CONTROL BOARD**

I, Tmt. R.Sarasavani, D/o. Raghavan, Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, and I am filing this Action Taken Report on behalf of the Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case from the records.

2. It is submitted that the Hon'ble NGT (PB) has passed order dated 07.07.2021 and directed inter alia that:

"Para 9: The Tamil Nadu Pollution Control Board (TNPCB) is also directed to file a detailed report regarding the nature of activities that are being carried out in respect of Institutions where the Ministry of Environmental Forests and Climate Change (MoEF &CC) said that authorization under the Bio-Medical Waste Management Rules, 2016 is not required.

09/9/2021

**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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Para 10: The Tamil Nadu Pollution Control Board (TNPCB) is also directed to come with the report as to when these authorizations were obtained by them whether it is pursuant to the directions given by the Principal Bench of National Green Tribunal in one of the matters pending before that Bench in respect of implementation of Bio Medical Waste Management Rules, 2016 in Pan India basis and if that be the case whether those directions were strictly complied with by the Tamil Nadu Pollution Control Board (TNPCB) in respect of issuance of authorisation as required under said rules and in compliance with the directions issued by the Principal Bench of National Green Tribunal”

5. It is respectfully submitted that, there are 8 medical/dental colleges in Salem district, out of which the nature of activity of the 2 private medical colleges which are reported as not generating Bio medical waste are as follows:

a. **M/s. Penang International Dental College – A Vinayaga Mission Research Foundation**

The unit of M/s. Penang International Dental College / Vinayaga Mission Research Foundation located at S.F.No. 97/2A2(P) etc, Veerapandi Village, Salem South Taluk, and Salem District is a dental college involving only with course handling theory coaching and no practical coaching carried for the students. No trade effluent and No Bio Medical waste are generated from their premises. The unit has obtained consent to operate vide proc dated: 26.07.2019 valid for the period upto 31.03.2029. BMW authorization is not required since it is an educational institution and no bio medical waste is generated in the institution.

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b. M/s. Sivaraj Naturopathy and Yoga Medical College

The unit of M/s. Sivaraj Naturopathy and Yoga Medical College located at SF No. 42/1, Thumbathulipatti Village, Salem West Taluk and Salem District is an existing Naturopathy and Yoga Medical College offering naturopathy and yoga course to students. No trade effluent and No Bio Medical waste are generated from their premises. The unit has obtained consent to operate vide proc dated: 23.11.2019 valid for the period upto 31.03.2028. BMW authorization is not required since it is an educational institution and no bio medical waste is generated in the institution.

6. It is respectfully submitted that, out of 8 colleges, 4 colleges has obtained Bio medical Waste Authorization under Bio Medical Waste Management Rules 2016. The details of the consent and authorization issued to them are as follows:

S. NO	Name and Address of the Facility	Date of Commencement	Date of Consent Issued	Date of Authorization Issued
1	M/s. Vinayaka Mission Sankarachariyar Dental College, S.F.No.211/2B, 3B, 212/1B9., etc Veerapandi Village, Salem South Taluk, Salem District – 636 308.	02-06-2008	Consent order issued on 01-08-2019 with validity upto 31/03/2022	BMW Authorization issued on 27-11-2019 with validity upto 31/03/2022
2	M/s. Vinayaka Missions Homeopathic Medical College & Hospital, S.F.No.1B1B, Veerapandi Village, Salem South Taluk, Salem District – 636 308.	05-05-2009	Consent order issued on 20-11-2019 with validity upto 31/03/2028	BMW Authorization issued on 28-11-2020 with validity upto 31/03/2028

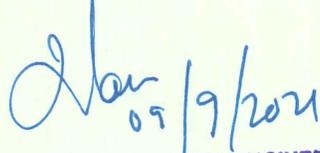
Signature
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3	M/s. Sivaraj Homeopathic medical College and Research Institute, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636 307.	02-07-2007	Consent order issued on 23-11-2019 with validity upto 31/03/2026	BMW Authorization issued on 27-11-2019 with validity upto 31.03.2026.
4	M/s. Sivaraj Siddha Medical College, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636 307.	04-06-2007	Consent order issued on 23-11-2019 with validity upto 31/03/2026	BMW Authorization issued on 27-11-2019 with validity upto 31.03.2026.

7. It is respectfully submitted that the TNPCB has filed a complaint against the remaining 2 medical colleges M/s. Vinayaga Missions Kirupananda Variyar Medical College & Hospital & M/s. Annapoorna Medical College & Hospital under Section 200 of CrPC for offence under Section 15 & 16 of EP Act, 1986 before the Hon'ble Judicial Magistrate Court, Salem for violations of EIA Notification, 2006 and the case is still pending with the JMC Court, Salem.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


 09/9/2021
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, Tmt. R.Sarasavani, D/o. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chennai on this 09th day of September, 2021.


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**REPORT FILED ON BEHALF OF THE
RESPONDENT – TAMIL NADU POLLUTION
CONTROL BOARD**

Advocate for Respondent:
Thiru.S.Sai Sathya Jith
Advocate, Chennai.

Date: 09.09.2021

Date of Hearing: 24.09.2021

